



2026:AHC-LKO:40680

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**CRIMINAL MISC. BAIL APPLICATION No. - 3933 of 2026**

Md. Faiz

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.  
And 3 Others

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Parvaiz Alam |
| Counsel for Opposite Party(s) | : | G.A.         |

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**Court No. - 11**

**HON'BLE RAJEEV SINGH, J.**

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.

2. Learned A.G.A. places notice, which was given to the complainant informing about pendency of the present case. However, none has appeared on behalf of the complainant.

The aforesaid notice is taken on record.

3. The present bail application has been filed by the applicant in F.I.R. No. 11 of 2026, under Sections 78(2), 351(3), 64(1), 87, 137(2) BNS and Section 3/4, 11 (VI)/12 POCSO Act and Section 3/5(1) of U.P. Prohibition of Unlawful Conversion of Religion Act, Police Station Manikpur, District Pratapgarh with the prayer to enlarge him on bail.

4. Learned counsel for the applicant submits that the applicant has falsely been implicated in the present case. It is further submitted that the Investigating Officer has submitted the charge sheet without considering the statement made by the victim under Section 183 BNSS. Thereafter, charges were framed by the trial court. It is vehemently submitted that the victim was also examined before the trial court as P.W. 1, wherein she categorically denied the prosecution story and stated that no physical relation was

made by the applicant. Learned counsel for the applicant submits that as the victim has been examined before the trial court, there is no possibility of tampering of any evidence. It is lastly submitted that in near future, there is no possibility of conclusion of trial and the applicant, who has no criminal antecedent, is in jail since 19.01.2026. In such circumstances, applicant is entitled for bail. It is also submitted that the applicant will never misuse the liberty of bail and shall fully cooperate in the trial.

5. Learned A.G.A. opposes the prayer for grant of bail to the applicant, but on the basis of deposition of the victim before the trial court, he does not dispute that she has not supported the prosecution story.

6. Considering the arguments advanced by the learned counsel for the applicant, learned A.G.A. and going through the contents of F.I.R., statements of the victim recorded before the trial court as well as medico legal report and other relevant documents, I am of the view that the applicant is entitled to be released on bail.

7. Application stands allowed.

8. Let applicant -Md. Faiz be released on bail in F.I.R. No. 11 of 2026, on his furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicant shall not commit an offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the

witnesses are present in Court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him under Section 269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 84 BNSS may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against him, in accordance with law, under Section 209 BNS.

(vi) The applicant shall remain present, in person, before the trial court on dates fixed for (a) opening of the case, (b) framing of charge; and (c) recording of statement under Section 351 BNSS. If in the opinion of the trial court, absence of the applicant is deliberate or without sufficient cause, then it shall be open for the trial court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

9. Any violation of above conditions will be treated misuse of bail and learned Court below will be at liberty to pass appropriate order in the matter regarding cancellation of bail.

**(Rajeev Singh,J.)**

**June 10, 2026**

VKS